

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:73
ANSWERED ON:23.11.2005
REGULARISATION OF TEMPORARY EMPLOYEES
Rawat Shri Bachi Singh

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

to the reply given to Unstarred Question No. 1997 on July 21, 2004 and state:

- (a) since when 47 temporary and 10 daily wage employees are working in the office of the Staff Selection Commission;
- (b) the names of the employees in respect of whom funds were deducted by the Department alongwith the date/month from which it was deducted and the reasons for which the fund was paid back to them;
- (c) whether the Government proposes to regularise the services of such employees in future; and
- (d) if so, the details of the schemes relating to the welfare of the employees in Government offices?

Answer

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS. (SHRI SURESH PACHOURI)

- (a): The 57 persons have been engaged on various dates from 05/07/86 onwards for working in the office of the Staff Selection Commission.
- (b): All the Casual Workers covered by the Department of Personnel & Training's O.M. No. 49014/1/2004-Estt.C dated 26.04.2004 have been paid back the funds.
- (c): Daily wage employees are considered for regularization against Group-D posts as and when vacancy becomes available.
- (d): Casual Labourers on regularization are entitled to welfare schemes as notified from time to time.